

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 1867**

**TO BE ANSWERED ON FRIDAY, THE 06TH DECEMBER, 2024
Disability Column in Nomination Forms**

1867. Shri Azad Kirti Jha:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Election Commission of India and the State Election Commissions do not seek information about the disability status of individuals who are filing the nomination form;
- (b) if so, the details thereof;
- (c) whether the Government has requested the Election Commission of India to consider a column for disability status in the nomination form;
- (d) if so, the details thereof;
- (e) the number of persons with disabilities who filed nominations during the last general election, State-wise; and
- (f) the number of persons with disability who won in the last general election, State-wise?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE ; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a) and (b): The Election Commission of India (ECI) has informed that statutory nomination Forms do not seek information about the disability status of individuals who are filing the nomination paper.

(c): No.

(d): Does not arise.

(e) and (f): The ECI has informed that as there is no provision for marking persons with disability status in the statutory Nomination Forms, this information is not maintained.
